

आयकर अपीलीय अधिकरण, जयपुर न्यायपीठ, जयपुर
IN THE INCOME TAX APPELLATE TRIBUNAL, JAIPUR BENCHES "B", JAIPUR

श्री विजय पाल राव, न्यायिक सदस्य एवं श्री विक्रम सिंह यादव, लेखा सदस्य के समक्ष
BEFORE: SHRI VIJAY PAL RAO, JM & SHRI VIKRAM SINGH YADAV, AM

आयकर अपील सं./ITA Nos.1014, 1015, 1016, 1017, 1018 & 1019/JP/2019
Financial Years: 2017-18 & 2018-19 (24Q 1st, 2nd & 4th Quarter)

Community Health Centre, Medical Health & Family Welfare, Gurjar Mohalla, Harmada, Ajmer-305812.	बनाम Vs.	A.C.I.T., CPC-TDS, Gaziabad.
TAN No.: JDHC03487B		
अपीलार्थी / Appellant		प्रत्यर्थी / Respondent

निर्धारिती की ओर से / Assessee by: Withdrawal Application
राजस्व की ओर से / Revenue by : Ms. Chanchal Meena (Addl.CIT)

सुनवाई की तारीख / Date of Hearing: 25/06/2020
उदघोषणा की तारीख / Date of Pronouncement : 25/06/2020

आदेश / ORDER

PER: BENCH

These six appeals by the assessee are directed against the six separate orders all dated 20/05/2019 of Id. CIT(A), Ajmer for the Financial Years 2017-18 & 2018-19 (24Q 1st, 2nd & 4th Quarter).

2. In all these appeals, common issues are involved, therefore, for the sake of convenience and brevity, a common order is being passed. The hearing of these appeals was concluded through video conference in view of the prevailing situation of Covid-19 Pandemic. The assessee has filed an application dated 18/6/2020 whereby it is explained that the assessee

has opted for Vivad Se Vishwas scheme introduced by the Government of India and therefore, the assessee does not want to pursue the present appeals and the same may be dismissed as withdrawn. Accordingly, the assessee is seeking permission to withdraw all these six appeals.

3. The Id DR has raised no objection if the appeals of the assessee are allowed to be withdrawn in view of the fact that the assessee has already opted for Vivad Se Vishwas scheme. Therefore, in view of the fact that the assessee has already approached the department to settle the matter under Vivad Se Vishwas scheme, we permit the assessee to withdraw his appeals. Accordingly, all these six appeals of the assessee are dismissed as withdrawn.

4. In the result, all these six appeals of the assessee are dismissed as withdrawn.

Order pronounced in the open court on 25th June, 2020.

Sd/-
(विक्रम सिंह यादव)
(VIKRAM SINGH YADAV)
लेखा सदस्य / Accountant Member

Sd/-
(विजय पाल राव)
(VIJAY PAL RAO)
न्यायिक सदस्य / Judicial Member

जयपुर / Jaipur
दिनांक / Dated:- 25/06/2020

*Ranjan

आदेश की प्रतिलिपि अग्रेषित / Copy of the order forwarded to:

1. अपीलार्थी / The Appellant- Community Health Centre, Ajmer.
2. प्रत्यर्थी / The Respondent- The A.C.I.T., CPC-TDS, Gaziabad.

3. आयकर आयुक्त / CIT
4. आयकर आयुक्त(अपील) / The CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, जयपुर / DR, ITAT, Jaipur
6. गार्ड फाईल / Guard File (ITA No. 1014 to 1019/JP/2019)

आदेशानुसार / By order,

सहायक पंजीकार / Asst. Registrar